THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)

Item No. 23
IA Nos. 21/2021, 308/2021, 613/2021, 1035/2022, 1036/2022 1357/2022 & 1358/2022
In
CP (IB) No. 302/Chd/Hry/2019
(Admitted Matter)

Under Sections 19(2), 43 & 66 read with 25(2)(j) of the Insolvency and Bankruptcy Code, 2016 and Rule 11 of NCLT Rules, 2016

In the matter of:-

Calzini Fashions Limited …Operational Creditor

Vs.

Shristi Plywood Pvt. Ltd. …Corporate Debtor

Present through Video Conferencing:

Ms. Pridhi Singla, Advocate for Mr. Nahush Jain, Advocate for the applicant-Liquidator in IA Nos. 21/2021, 308/2021, 613/2021, 1035/2022, 1036/2022, 1357/2022 & 1358/2022.
None for respondents in IA No. 21/2021.
Mr. Jagdeep Singh Rana, Advocate for respondent in IA No. 308/2021.

IA No. 21/2021 & 1035/2022

It is stated that IA No. 21/2021 linked with this IA No. 1035/2022. It is stated by learned counsel for the applicant that he had served the warrants and have been delivered to the concerned Police Station. Records indicate that this Bench has received report dated 18.10.2022 from the Police Authorities stating that the address given by the applicant has been vacated by the last owners in this context. The applicant is directed to obtain the fresh address and supply the same to the concerned Police Authorities for effective

service of the warrants. Let fresh warrants be issued on the fresh address by the applicant for 06.01.2023.

IA Nos. 308/2021 & 1036/2022

2. It is stated by learned counsel for the respondent that the auditor has handed over all the records to the Suspended Director. The respondent to clarify whether he has maintained audit trail etc., as mandated by the ICAI. The Mr. Vinod Arora-auditor is directed to appear in person on 30.11.2022.

IA No. 613/2021

3. This is composite application. It is stated by learned counsel for auditor that they have already filed the segregated application. List this case alongwith the segregated applications for tomorrow i.e. 30.11.2022.

IA No. 1357/2022

4. Status report in respect of list of stakeholders alongwith affidavit has been filed by Liquidator through counsel. The same is taken on record subject to just exceptions. Thus, IA No. 1357/2022 is disposed of accordingly.

IA No. 1358/2022

5. Progress report in respect of filing of preliminary report, assets memorandum and a copy of public announcement alongwith affidavit has been filed by Liquidator through counsel. The same is taken on record subject to just exceptions. Thus, IA No. 1358/2022 is disposed of accordingly.

Sd/- 29.11.22
(Subrata Kumar Dash)
Member (Technical)

Sd/- 29.11.22
(Harnam Singh Thakur)
Member (Judicial)

November 29, 2022
YP